Mr Speaker!

the same mood sometimes this may lead to desperation

SHRI SAMAR GUHA My point of order is this. For the last fitteen minutes I have been trying to raise my points of order Everyone has been able to raise his point of order I am not able to raise my point of order though I have been standing for the last fifteen minutes

MR SPEAKER Mr Guha, kindly sit down I allowed so many counts of order Why do you do it every time?

SHRI SAMAR GUHA I have raised the point of order But not a single word had been uttered by me My point of order is this According to rule 58, there are restrictions on right to make motion When I asked for the Government's making a statement your contention was that it might be done only when the matter was a continuing one I was told that this matter had already been discuss ed carlier That is perhaps not a correct statement I want to refreshh the memory of the House that in this session the price rise has not been discussed although discussion took place on the Essential Commodities Bill Sir day before yesterday in the report of the Reserve Bank of India the words hyper inflation have been used This is not a continuing matter To-day the price has risen to 272 points And Government is going to consider the question of granting the Dearness Allowance

MR SPFAKER This 19 not a point of order Please sit down

SHRI SAMAR GUHA Sir this is not a continuing matter Look at the jump in the price rise-quantum This is not a continuing matjump ter and therefore my adjournment motion is on a very serious matter Sir we have to go back to our Constituency. With what face we can see the people in our constituency price is rising We are not discussing this matter. That is why I say there should be a discussion on the price rise in this session

SHRI S M MANERJEE Now you have disposed of the adjournment Now please permit me to make my submission to you I would request the Minister, through you, to make a statement on the abnormal rise in price of essential commodities. Either you allow us to raise a discussion under Rule 193 or under 189 Everyday the motion is coming up Please allow a discussion on the rising

13 10 hrs

RE QUESTION OF PRIVILEGE घण्यक्ष महोदय इमाका तो यह हुआ वि एवं एवं आइटम पर रूलिंग देता जाऊ श्रीर इनकी बात मानता चला जाऊ तभी नाम चल सकता है। ऐसे कैसे काम चलेगा[?] वटी मण्किल है।

भी मध् लिमये :

भी मध्लिमये (बांका): वल चूवि मदन मे शोरगुल था इसलिए श्री गोखले को न मैं सून सका श्रीर न ही श्राप सून सके। इनके वक्तव्य म मे दो जुमले मैं ग्रापके मामने रखना चाहता हु।

'Sir this is our view that these matters can be looked only by a court of law proper agency the statutory agency that can investigate into the matter is the court Perhaps that stage may come later on after the investigation is completed And then this House can decide about this."

श्राज तक तो मैं यही समझता रहा ह कि एक भाई भार फाइल करने के बाद पुलिस

के द्वारा इनवस्टीगेशन होगी भीर बाद मैंजिस्ट्रेट कागनिजेम लेगा भीर कोर्ट के सामने ट्राइल होगा लेकिन झव मुझे पना चला है कि इनवेस्टागेशन का काम भी कोर्ट करेगी । इनके भव्द है।

"The proper statutory agency that can investigate into the matter is the court"

इसका माफ मनलब होना है कि श्री गोखले श्री पीन् मादी ना जो विशेषाधिकार क प्रस्ताव है उस पर इनका कुछ नहीं कहने श्रा न एडिमिसिबिलिटी के हक में इन्होंने कुछ कहा और नहीं उसके विरोध में कुछ कहा और वीच में केवल इमलिए दखल दे रहे थ इटरबीन कर रहे श्रे कि मदन के सामन जा ये प्रस्ताव पडे हुए है, पालिमैटरी प्रोब के बार में इन प्रस्तावों पर बहम नहां इसलिए वह बहस को प्रीएम्प्ट करना चाहते श्रे । इनना ही नहीं इन्होंने यह भा वहां वि मेम्बरा के खिलाफ किमिनल आफेंस है मैं उनता वाक्या पढ रर मुनाना चाहता ह

The persons who have committed the offence are all Members of Parliament of this House This matter is under investigation A case has already been registered '

श्रव आपना आवजवेंशन है कि इस मामले की जाच करने के लिए मैं प्रोमीजर ले डाउन करूगा। डिप्टी स्पीतर का आवज तेंगा है वाहर की एजेसी नहीं करेगी। • अब गोखले साहब क्या कह रहे हैं कि मारे आफेसिस मेम्बर्ज आफ पालियामेट ने किए हैं। कितना गम्भीर आरोप है ... किए हैं। कराना में बाद में बोलें। कान्न क्य ने स्वय गम्भीर ग्राराप लगाया है कि जो भ्राफेसिस है वे सारे मम्बर्ज भ्राफ पालिमैट के खिलाफ है। ऐसी हालत मे पुलिस के द्वारा या अदालन के द्वारा इनवेंस्टीगेशन बरने के बजाय जैसे डिप्टी स्पीकर ने कहा इसी मदन की एक कमेटी को इसका इन-बेस्टीगेशन करना चाहिए। इस मे सी बी माई, रेवन्य इटेलीजेम मैट्न इटेलीजेम ब्यरो इनकम टैक्स डिपॉटमेट, एक्साइज डिपॉटमेट, क्स्टम्ज डिपॉटमैट की वह मदद ले सकती है (व्यवधान) नीस लाख रुपया नकद लिया है आंर इन लोगो के बीच भी बाटा गया है। नक्द नारायण ने तीम लाख रुपया लिया है। जेस कि भैने नाटिस मे कहा है मझे प्रस्ताव पेश ग्राप करन दे इन टर्मज श्राफ नोटिस ग्रीर ग्रगर ग्राप यह अहते है वि गाखले माहब को सूनने के बाद मै प्रस्ताय पढ़ता वैमा भी मै वरन के लिए तैयार ह।

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R. GOKHALE) Sir the script of what I said yesterday has been received by me today morning and I have been given time to correct it by tomorrow I will correct it within the time given to me. There is only one portion which is not correct reporting of my speech at all. That portion is

"The persons who have committed the offence are all Members of Parliament of this House"

That is how it has been put. What I can was As a result of investigation the persons who may have committed the offence may not or all Memoers of Parliament of the House and the argument which I was developing was that outside persons could be involved. Therefore, the proper them to do is to have investigation and want for the

[Shri H. R. Gokhale]

result of the investigation to be known. I did not say House cannot discuss this matter. I said the House can discuss it. I did not plead that this is subjudice and on that account it should not be discussed. I said I am only putting an opinion for the consideration that under these considerations the proper stage for the House to discuss the matter would be when we have got full facts ascertained after investigation. Whether that is acceptable or not is a different matter but I did not want to scuttle the discussion on this matter

MR. SPEAKER: Mr. Bosu, this is just the same as that of Mr. Madhu Limaye's—the one which you have given.

SHRI JYOTIRMOY BOSU: No, Sir,

MR. SPEAKER: If it is not the same; I cannot take another one also. I can take only one.

SHRI JYOTIRMOY BOSU: Sir, the question is this. Yesterday, Mr. Sezhiyan asked a question. It reads as follows:

"I want to know when the preliminary investigation by the CBI was ordered and when it was completed; when the full fledged enquiry or investigation by CBI was ordered. The Minister says a case has been registered because of the criminality involved in this case. I want to know when exactly the case was registered."

This came out of the mouth of Mr. Sezhiyan, sitting next to me. To that, our learned friend, a very careful man in the House, Mr. Gokhale said 'The case was registered in the last couple of days'. This is the debate dated 3rd September 1974. You kindly read the front page news item in Hindustan Times, with a dateline of 3rd September 1974. They say, only yesterday it was registered. That establishes that

the case was registered on 2nd September and not really a couple of days. saying this, he wanted to absolve the Government; he wanted the Government to go out of the limelight and he did not want us to accept that Government had acted in undue haste and in an unsual manner when the seized by Parliament. matter was This is a clear, deliberate and engineered utterance of a clever lawyer, This is not the first Mr. Gokhale. time he is being hauled up on a privilege motion. This is a very serious matter. Sir, he should either express before the House or the his regret matter should be sent to the Privileges There are some very Committee. serious things including what he said 'It is our view that these matters can be looked into by a Court of Law. The proper agency, the statutory agency that can investigate into the matter is the Court.' When the Court is to be the investigating agency, we do not know. We are not quite clever as you are. But, kindly space us from being taken in for a ride. Thank you very much.

SHRI SHYAMNANDAN MISHRA (Begusarai): I have already made a request to you on this particular subject. May I make my submission on a point arising out of what the hon. Member Mr. Madhu Limaye has said? The position is, the hon. Law Minister....

SHRI C. M. STEPHEN (Muvathupuzha): Sir, we want to make a humble submission. If on this particular subject, discussion has started, then: everybody must have say. otherwise, the business of the House must go on. The question that is now being discussed is about signatures and all: that. This is being discussed in another way. The basic point is, without establishing a prima facie case. and without the Leader of the House and the Speaker having satisfied them_ selves that there is a prima facie case. the question of referring the matter to the Parliamentary Committee cannot. arise at all. That is the stage at which.

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Re. Question of

Privilege

of referring the matter to the Parliamentary Committee, kindly give us notice.

MR. SPEAKER: I have dealt with Mr. Limaye and given a chance to Mr. Gokhale. I have not yet held it in order.

SHRI C. M. STEPHEN Then, Mr. Bosu has started; Mr. Shyamnandan Mishra has started?

Mr. Mishra I am not going to allow Mr. Bosu has given a notice against the Law Minister and I thought that since the Law Minister is here, let him make his submission. But, so far as the question of holding it in order is concerned, I have not yet decided.

MR. MISHRA: I am not going to allow my debate. You make your point in a minute. Is it technical or what?

SHRI SHYAMNANDAN MISHRA: The issue we are dealing with is whether breach of privilege has been committed by the hon'ble Minister of Law of not. Now the hon member, Shri Madhu Limaye, pointed out a misrepresentation. I would go by the version of the hon. Law Minister that he has not had the time to correct it, and that it was an uncorrected statement. We accept it. We will not go into that.

But arising out of the statement that the hon. Minister has made, there is a reflection on the House and on the hon'ble members of the House who disowned their signatures. The hop. Mmister has said that the offenders may not be all members of this House. Let me interpret it. That does not mean that all members of the House who are alleged to be offenders are not offenders (Interruptions). says the offenders may not be all members of the House. So if the number of members of the House is X, then

X is not excluded; it may be X plus 1 NY. That is, some outside element also might be there. That is what the hon. Law Minister has said.

Therefore, in a sense he has confirmed that the hon. members of the House who are alleged to have been associated with this unsavoury deal have indeed been associated, and he is saying that with a degree of plausibility because a certain amount of investigation has been under taken in this matter. Now, I ask you whether it does not confirm the earlier misgivings and suspicions created by the statements of the hon, Ministers. We want your protection.

MR. SPEAKER: I am not going into it. He has not corrected it. When it is corrected, we will see to it.

SHRI SHYAMNANDAN MISHRA: Kindly give me a hearing coolly. He has said in the presence of all of us that the offenders may not be all members of this House. We grant that there may be some outside elements, some strangers also might be offenders. But then by that statement, he has confirmed the suspicion that the members of this House have indeed been guilty of the offence that has been associated with them. Here we have a clear statement from the hon. members that they disown their signatures. Who is casting a reflection on them?

MR. SPEAKER. He will correct it. Then we will see to it.

SHRI SHYAMNANDAN MISHRA:
The second thing that I want to submit in this very connection is this.
The hon. Law Minister by bringing in
the court and many other things has
tried to pre-empt the constitution of
a committee for which there are
motions admitted by you.

MR. SPEAKER: I hope you will understand me. This is a privilege motion over his statement. It is not a discussion about the constitution of a committee. He will give the corrected copy; then we will see.

SHRI SHYAMNANDAN MISHRA: By bringing in the court and other extraneous matters, he has tried to pre-empt the constitution of a com-:mittee.

Privilege

MR. SPEAKER: I am very sorry.

SHRI SHYAMNANDAN MISHRA: What have you to say on the first point?

MR. SPEAKER: I have not to say anything on that unless he sends in the corrected copy. I do not think any question arises out of this in a privilege motion.

श्री प्रदल बिहारी बाजपेयी (ग्वालियर): श्रध्यक्ष महोदय, मझे एक निवेदन करना है। आज सबेरे आपने हिन्दुस्तान टाइस्स की एक रिपोर्ट का हवाला दिया ग्रीर यह कहा कि आप को भी उस में घसीट लिया गया है। लेकिन ग्राप ने जो कुछ कहा उस संएक बात साफ हो गई कि सरकार ने इस मामले में केस रजिस्टर करने से पहले श्राप को पूछा नहीं, श्राप से सलाह नहीं ली ।

श्राध्यक्ष महोदय : श्राप के दिमाग में जो एक चीज बैठी है कि पालियामेंट की एक कमेटी हो वह हर बात में मा चाती है। अब आप प्रिविलेज के तौर पर लाना चाहते हैं।

श्री घटल बिहारी बाजपेबी: जब श्राप के सामने यह मामला जोरे गौंर है तो कोई भी कस रजिस्टर करने से पहले सरकार धाप की सलाह लेती, कम से कम धाप को श्याबर बी देती।

अध्यक्ष महोदः प्राप[्]तो उस से भी कहीं भागे बढ़-चढ़ गये है। भव वह बात कहा रह गई है, वह सो भाप ने खत्म करदी।

श्री प्रटल बिहारी वाजपेयीः कहां खत्म करदी? क्या ग्राप यह नहीं समझते है। कि गवर्नमेंट ने इस्प्रोप्राइटी की है। मे उनको केस रजिस्टर कराने से पहले ग्राय को बताना चाहिए था।

मध्यक महोदय: इस पर काफ़ी बाते हो चुकी है। इसलिये इस वक्त यह सवाल नहीं ग्रासकता।

श्री घटल बिहारी वाजपेयी : ती फिर इस को म्रलग से उठायेंगें।

प्रध्यक्ष महोदयः उस वक्त देखंगे।

SHRI JYOTIRMOY BOSU: Let Mr. Gokhale reply.

SHRI H. R. GOKHALE: The only thing I said was that the case was registered in the last couple of days. It is not an inaccurate statement at all.

SHRI SHYAMNANDAN MISHRA: We want to know the exact date.

MR. SPEAKER: He has given information. How can it be a matter of privilege. He gives information which according to you may not be proper. But how does it constitute privilege?

SHRI SHYAMNANDAN MISHRA What about the point I raised that he had further cast reflections on the hon. Members of this House.

MR. SPEAKER: I shall see the proceedings; I cannot say offhand. There is no question of reflection.